

panel doors and windows are covered under cottage sector as well as other sectors. A unit, whether in cottage sector or other sector having an aggregate value of annual clearances upto Rs 20 lakhs is fully exempt from excise duty under notification No. 175/86-CE, dated the 1st March, 1986 subject to conditions stipulated therein. For slightly larger units whose annual clearance for home consumption does not exceed Rs. 2 crores, the concession is graded as under:

- (i) First Rs. 20 lakhs: Nil duty
- (ii) Next Rs. 55 lakhs: 20%

Clearance in excess of Rs. 75 lakhs are assessable at the normal rate of 30%. As long as a manufacturer under cottage sector is not having its annual clearances above Rs 20 lakhs it continues to be exempt from excise duty.

(c) and (d). Basic excise duty at 30% ad valorem was imposed on panel doors with effect from 25th July, 1991. This was done keeping in view the fact that these are similar to flush doors in terms of functions and prices which have been attracting basic excise duty at 30% ad valorem.

[*Translation*]

Permanent wage review committee for Central Government Employees

322. SHRIPANKAJ CHOWDHARY: Will the Minister of FINANCE to be pleased to state:

(a) whether Central Government employees associations have urged the Government to constitute a Permanent Wage Review Committee and merge Dearness Allowance with basic pay as per the recommendations of the Fourth Central Pay Commission;

(b) whether the Government propose to implement these recommendations;

(c) if so, the time by which the decision is likely to be taken in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (d). The demands relating to constitution of Permanent Wage Review Committee and merger of Dearness Allowance with basic pay were discussed in the last meeting of the National Council of JCM held on 21-9-91 where it was decided to set up an Expert Group and to constitute a Committee respectively to examine these demands.

Construction of Bus-Queue Shelters in Rural Areas in Delhi

323. SHRIPANKAJ CHOWDHARY: Will the Minister of SURFACE TRANSPORT to be pleased to state:

(a) whether there are no bus queue shelters at bus stops in rural areas of Delhi;

(b) whether the Delhi Transport Corporation propose to construct bus queue shelters at bus stops in rural areas of Delhi in near future;

(c) if so, by what time; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir. There are 184 bus queue shelters at various bus stops in rural areas of Delhi.

(b) At present 320 bus queue shelters are under construction out of which 68 shel-

ters are being constructed in rural areas of Delhi.

(c) The work is likely to be completed within the next three months.

(d) Does not arise.

Vacant posts of Judges in Rajasthan High Court

324. SHRI GIRDHARI LAL BHARGAVA:
SHRI DAU DAYAL JOSHI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS to be pleased to state:

(a) whether all the vacant posts of judges in Rajasthan High Court have been filled up;

(b) if not, the number of posts of lying vacant at present and the reasons therefor;

(c) the time by which the Government propose to fill up the vacant posts;

(d) the number of pending cases in Rajasthan High Court and the present age of cases lying pending for more than one year; five years and ten years;

(e) whether the Government propose to create some new posts of judges keeping in view the pending cases;

(f) if so, the details in this regard; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). The sanctioned strength of the Rajasthan High Court is 22 permanent Judges and 3 Additional

Judges are in present, all the permanent/ Additional Judges are in position.

(d) As on 31.12.1990, 83185 cases were pending in the Rajasthan High Court. Of them, 42731 cases were over one year (51.3%) 14286 were over five years (17.1%) and 2151 were over 10 years (2.5%).

(e) to (g). The Government have decided to create 3 new posts of Additional Judges in the Rajasthan High Court to facilitate disposal of the pending cases. The question of creating more posts can be considered if and when a proposal is received from the Government of Rajasthan in consultation with the Chief Justice of the High Court.

[English]

Agricultural Advances Written off by Andaman and Nicobar State Cooperative Bank

325. SHRI MANORANJAN BHAKTA:
Will the Minister of FINANCE to be pleased to state:

(a) the total advances as on October 2, 1989 under the agricultural advances through service cooperative societies made by each of the branches of Andaman and Nicobar State Cooperative Bank;

(b) the amount written off by the Andaman and Nicobar State Cooperative Bank under the Agricultural and Rural Debt Relief Scheme, 1990, so far; and

(c) the number of beneficiaries whose loan has been written off by each branch of the said Cooperative Bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). National Bank for Agriculture and Rural Development (NABARD) have